

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2236.**

**TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/ AGRAHAYANA 8, 1938
(SAKA)**

CENTRAL VICTIMS COMPENSATION SCHEME

2236. SHRI DHARAM VIRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any action to ensure proper enforcement and utilization of the Nirbhaya Fund for the Central Victims Compensation Fund (CVCF), and if so, the details thereof;

(b) the details of the implementation of the Scheme and the funds utilized for the crime victims;

(c) the measures taken by the Government to bring uniformity in the amount of compensation provided by the State and the proper utilization of it;

(d) the details of the funding allocation under the CVCF to the States and its utilization, State-wise;

(e) whether it is true that the minimum amount of compensation specified in the scheme cannot cater to the victim's needs and requirements; and

(f) if so, the measures taken by the Government to increase the compensation amount?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (f): As per Section 357A of Cr.P.C., every State Government in co-ordination with the Central Government shall prepare a victim compensation scheme for providing funds for the purpose of compensation to the victim or his dependents who have suffered loss or injury as a result

of the crime and who require rehabilitation. In view of the disparity in compensation awarded to women victims by the States/UTs, the Government of India has issued the CVCF guidelines in October 2015 and revised guidelines in July 2016, which is available in the website of Ministry of Home Affairs viz www.mha.nic.in. Ministry of Home Affairs has allocated Rs. 200 crores as one time grant to the States/UTs and disbursed Rs. 190.68 crores to the States/UTs, for compensation to the women victims as per CVCF guidelines. The amount allocated and disbursed to States/UTs is at Annexe.

Annexure**Amount allocated and disbursed to States/UTs is as under**

Name of States	Amount allocated (In Lakh)	Amount disbursed (In Lakh)
Andhra Pradesh	662	662
Arunachal Pradesh	33	33
Assam	860	860
Bihar	722	722
Chhattisgarh	685	685
Goa	50	50
Gujarat	390	390
Haryana	550	550
Himachal Pradesh	120	120
Jammu & Kashmir	170	170
Jharkhand	450	450
Karnataka	995	995
Kerala	760	760
Madhya Pradesh	2180	2180
Maharashtra	1765	1765
Manipur	34	34
Meghalaya	50	50
Mizoram	48	48
Nagaland	10	10
Odisha	1060	1060
Punjab	410	410
Rajasthan	1545	1545
Sikkim	23	23
Tamil Nadu	565	565
Telangana	590	590
Tripura	115	115
Uttar Pradesh	2810	2768
Uttarakhand	125	125
West Bengal	1265	1265
TOTAL STATE(S)	19042	19000
A & N Islands	15	15
Chandigarh	23	23
D&N Haveli	10	10
Daman & Diu	10	10
Delhi UT	880	0
Lakshadweep	10	10
Puducherry	10	0
Total UT(s)	958	68
Total (States/UTs)	20000	19068
